



HARYANA VIDHAN SABHA

COMMITTEE

ON

PUBLĮC UNDERTAKINGS (1982-83)

(SIXTH VIDHAN⁻SABHA)

SEVENTH REPORT

ON THE

REPORT

OF THE.

Comptroller & Auditor General of India for the year 1976 77



Presented to the House on-----

HARYANA VIDHAN SABHA SECRETARIAT, • CHANDIGARH

FEBRUARY, 1983~

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COMPOSITION OF THE COMMITTEE ON PUBLIC UNDERTAKINGS

(1982-83)

CHAIRMAN

1 Shri Sagar Ram Gupta

MEMBERS

- 2 Shri Bahadur Singh
- 3 Shri Bhim Singh Dahiya
- 4 Shri Daya Nand Sharma
- 5 Shri Dharam Bir
- 6 Shri Hari Chand Hooda
- 7 Shri Lachhman Singh Kamboj
- 8 Shri Neki Ram

- -

9 Shri Sahab Singh Saini 🤰

SECRETARIAT

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- 1 Shri Raj Krishan, Secretary
- 2 Shri Satvir Singh Ahlawat, Joint Secretary

INTRODUCTION

I the Chairman of the Committee on Public Undertakings on having been authorised by the Committee to submit report on their behalf, present the seventh Report on the Report of the Comptroller and Auditor General of India on the Haryana State Electricity Board for the year 1976 77

2 The Committee for the year 1982 83 undertook the unfinished work of the previous Committee and also examined the representatives of the Board where necessary A brief record of the proceedings of various meetings of the Committee as also of its inspection of the various units of the Board have been placed in the Haryana Vidhan Sabha Secretariat

3 The Committee feel grateful to the Accountant General Haryana for his valuable assistance and guidance in completing this report Thanks are also due to the representative of the Finance Department of Haryana Government and to the Joint Secretary Vidhan Sabha Secretariat and his subordinate staff with whose competent assistance the report could be completed on tim² The Committee are thankful to the Chairman and other representa tives of the Haryana State Electricity Board who extended full co operation in the delebrations of the Committee

Chandigarh

SAGAR RAM GUPTA

The 23rd February 1983

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REPORT

HARYANA STATE ELECTRICITY BOARD

REPORT OF THE CAG FOR THE YEAR 1976-77

Paragraph 1 3(c)—Arrears in collection of Revenue

The arrears in collection of revenue at the end of March 1977 relating 267-50 Department were to the Department were-

Nature of revenue and other receipts

Amount (Rs in Crores)

Electricity duty from Haryana State Electricity Board

1 68

When asked to intimate the latest position(year wise) in regard to the recovery of duty, the Haryana State Electricity Board in its written reply stated as under -

- The amount of Rs 1 68 crores reported to be outstanding against the Haryana State Electricity Board at the end of 1976 77 actually represents the amounts of Electricity Duty assessed and billed to the consumers but not realised from them as on 31st Such outstanding payments are normal and March 1977 continuing feature since certain grace days for making payment of energy bills including Electricity Duty and payment of bills issued in the second fortnight of each month is allowed
- Electricity duty assessed and billed to the consumers is realised by the Board on behalf of the State Government and the amount so realised is deposited into Government account every month The Haryana State Electricity Board has already deposited the whole amount of Electricity duty realised from consumers upto and including January 1981
- Amount of Electricity duty collected during February and Maich, 1981 which was payable to the State Government during 1st quarter of the current year has yet to be paid into the Government The State Government is being approached to adjust account this amount given out of the loan provided for the current year in the budget As regards the age wise analesis of the latest figure of Electricity Duty outstanding from the consumers the same is being collected from the field offices and will be for warded on receipt from them

When asked to explain the reasons for accumulation of these arrears and the steps taken by them to recover these dues expeditiously the Department in their written reply stated as under -----

'As explained above the outstanding from consumers is a noimal

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and continuing features, as the Board allows certain grace days for making payment of energy bills including Electricity duty and payment against bills issued in the second fortnight of each month generally outstanding at the end of the month Certain consumers also default in payment of the energy bills including Electricity duty by the grace date

The outstanding amount of Rs 1 68 erores on account of Electricity Duty against consumers as on 31st March 1977 represents 24 8 percent of the electricity duty assessed and billed during the year 1976 77 (Rs 6 77 crores) The outstanding electricity duty as on 31st March 1979 has been brought down to 17 percent of the electricity duty assessed during the year 1978 79 Efforts are also being made to bring it down further by realising amounts from defaulting consumers

During the course of oral examination the representative of the Board stated that the list of defaulters in the payment of electricity charges consisted mainly of industrial units where large amounts of outstanding allears were involved As for the concrete steps taken against the defaulters he stated that disconnection of meters was done which was the most effective remedy to recover these charges as it stopped their operation and brought them to book He further stated that outstanding electricity charges could also be recovered as arrears of land revenue

The Committee do not feel satisfied with the reply of the Board so far as recovery of the arrears of electricity charges including duty (Rs 1 68 crores) is concerned The Committee also take this opportunity to point out that the heavy outstanding electricity charges were due from the consumers of various categories at the end of each year an amount of Rs 3 83 crores was out standing at the end of 1978 79 Rs 6 20 croies at the end of 1979 80 and Rs 10 33 crores at the end of 1980 81 The Committee feel that in spite of the rising trend in these three years these figures may not reflect the correct magnitude of the outstanding amount due to delayed billing non billing or the failure of the staff to take regular meter readings In reply to an oral question the Board also admitted that some of the unpaid bills may have been withheld by the consumers because of incorrectness of disputable meter readings or disputed billings The Committee was not aware whether these serious problems had engaged the attention of the Board and if so what steps they proposed to undertake to remedy the situation /The Committee view with concern the fact that while on the one hand the Board is experiencing difficulty on account of cash flow on the other large amounts of revenue are left urnrealised each-year- with constantly rising magnitude

The Committee, therefore, recommend that the following steps inter alia should be taken immediately to accelerate the pace of recovery —

- (1) quarterly review of major defaulters should be made at the Board s level and specific actions taken against habitual defaulters may be intimeated,
- (11) an analysis should also be made to locate particular areas relating to particular functionaries where such defaults are common and action initiated accordingly to weed out such defaulters or inefficient functionaries, and

(111) a fast recovery system should be devised so that the outstanding amounts can be realised with speed including recovery as arrears of land revenue for which the Board may consider the desirability of having at its disposal services of some revenue officers to expedite cases of recovery of outstanding amounts as arrears of land revenue

The Committee also feel that there is enough room for modernisation of the billing system and it would be appreciated if the Board examine the feasibility including the cost effectiveness of computerisation of the billing process to the extent it is practicable. If necessary the Board should make an indepth study of the manner in which the other undertakings like DESU and PSEB have tackled these problems and with what results. The Committee would like that the report on the studies undertaken should be submitted to it within a period of six months.

The Committee further desire that details of the outstanding amount from 1978 79 to-date be intimated to the Committee within a period of three months from the date of the presentation of the Report to the House

64 Capital and Borrowings

The capital of the Board comprises loans obtained from the State Govt and borrowings from other sources The table below indicates the balances of loans outstanding at the end of 1976 77

Source

State Government

Public borrowings (by issue of

written reply as under-

21-7-90	(Rs	Amount 1n lakhs)		
2L-1+10		2 52,89 81		
bonds)		33,49 49		
rporation of India Banks		58 79 04		

Total

3 45 18 34

Life Insurance Corporation of India Bank and others

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tributed in the order of priorities which were laid down in Section 67 of the Act ibid This Section assigned nineth prio rity to the discharge of liability of interest due on Govet loans and tenth priority to the repayment of principal amounts of such loans

(1) The revenue of the Board after meeting their operation main tenance and management expenses were required to be dis-

When asked to intimate the position of arrears in regard to repayment

of these loans years wise and separately for each source and those which could not be paid on due dates the amount of penal interest paid/payable up to date as a result of delay in repayment of loans the Board gave the

> Section 67 of the Act ibid has since been amended we f 3rd June, 1978, so as to make the State Electricity Board's more viable finan

cially and the order of pilorities for distribution of operating surplus of the Board has been rearranged. The amended act assigns fifth pilority to interest due on Govt loan and 7th priority to the repayment of principal of Govt loans which now carry preference over the provisions for depreciation and general reserve in the amended Act

(2) Upto the end of 31 3 77 the loans to the Haryana State Electricity Board from the State Govt stood at Rs 252 90 crores which included Rs 64 24 crores taken over from the Co posite PSEB Repayment of Rs 6 81 crores had become due to the State Govt on account of principal amount of loan at the end of 31 3 77 The year wise break up of outstanding repayments is as under—

Yeaı	Opening Balance	Repayment due	Repay ment made	Balance
1967 68	—	_	<u> </u>	_
1968 69		_		_
1969 70	_	_		_
1970 71	—	20 55 309		20 55 309
1971 72	20,55 309	30 37 099		50 92 408
1972 73	50 92 408	46 51 904		97,44 312
1973 74	97 44 312	92 91 984		1 89,96 296
1974 75	1 89 96 296	1 32 22 467		3 22 18 763
1975 76	3 22 18 763	1 39 52 050	_	4 61,70 813
1976 77	4 61 70 813	2 19 37 894	_	6 81 08 707

Interest of Rs 72 47 crores became due on these loans upto 31 3 77 out of which the Board could provide only Rs 24 34 crores in its accounts thereby leaving a balance of Rs 48 13 crores carried over to the subsequent years as a contingent liability The reasons for not meeting the interest charges on State Govt loans to the full extent are as under —

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(1) In Other states the State Govt grant subsidy to the State Electricity Board to meet the losses sustained by them on Rural Electrification Schemes In case the Haryana Govt had granted sub idy to the extent of loss-s on rural electrification 1 ~ Rs 61 30 crores the Board would not only have paid the out standing inter st amounting to Rs 48 13 crores to the full extent but also would have repaid outstanding Govt loans amounting to Rs 6 81 crores, leaving a surplus of about Rs, 6 36 crores,

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- (11) In the case of HSEB interest charges due on the loans obtainedfor projects which are still under construction and have not thus started earning revenues are also required to be met out of reve nues By way of illustration the works in progress amounted to Rs 100 56 croies Rs 140 44 crores and Rs 157 32 croies against total outlay of Rs 262 34 crores Rs 320 81 crores and Rs 364 95 crores at the end of 1974 75 1975 76 1976 77 respectively The interest charges on the loans represented by projects under cons truction worked out to Rs 6 03 crores Rs 8 43 crores and Rs 9 44 crores during these years The progressive figure of in terest pertaining to projects funder construction up to the end of 1976 77 works out to Rs 40 44 crores
- (111) The direct contribution of the State Govt for financing outlay of HSEB is declining from year to year. The percentage of Govt loans to total loans which stood at 94 4 % in 1967 68 has come down to 73% in 1976 77. The board was thu obliged to borrow funds from the open market like Banks and other Institutional Investors at higher rate of interest charged by these Institutions was as high as 10 25% Haryana S ate El ctricity Board was thus required to meet extra incidence of interest charges and other incidental charges by way of insulance of mortgaged assets. The extra incidence on this account worked out to about Rs 65 lacs during the year 1976 77 alone

During the course of oral examination the Committee discovered that the loans from the Government at the end of 1980 81 were Rs 4 14 15 44lakhs and the interest thereon had accumulated to the extent of Rs 9912 50 lakhs When asked to explain the reasons thereof the Board stated as under

> The liability of loans at the level of Board s is increasing and similar is the position of the interest thereon. There are two sources of the collection of the Electricity. One is Hydel source and the other is Thermal. The cost of Hydel source is lesser than Thermal source because of the reasons that cost of fuel in the Thermal source is more. In all, the cost of electricity comes to 48 paise per unit to the Board whereas the Agricultural sec tor is supplied electricity at the rate of 20 paise per unit on an average. Further the Board also supplied electricity to the in dustrial and domestic sectors. In case we calculate the alround average sale price of the electricity per unit it comes to 32 paise per unit. It is pointed out that maximum subsidy is given to Agriculture sector and electricity from 40% to 45% is supplied to this sector.

The Committee were, however, not satisfied with the above contention of the Board and observed that according to the figures for the year $19^{\circ}9$ 80, the Board's revenue per K W H comes to 22 46 paise whereas the expenditure per K W H is 14 06 paise Thus the profit per K W H comes to 8 40 paise Therefore, the Board's plea that the cost of electricity being much higher than the revenue was one of the factors causing loss is self contradictory

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The Committee further note that though the Thermal Power generation cost is much higher than the Hydel generation every where it should not be as much higher as pointed out by the Board There should have been made a comparision of the cost of Thermal production with other States The Board ... has not been able to convince the Committee as to the reasons for losses in rutiming of the Thermal plants The Committee feel that effective steps to avoid losses should have been taken much earlier after pin pointing the areas of loss, waste or diseconomy Alternatively the performance of Thermal Plants running in profit in other States should have been deeply studied The Board's efforts in this regard are far from adequate

The Board was also unable to place before the Committee any statis tics in regard to the percentage of diverted rakes of poor quality coal as com pared to the rakes of the proper quality Therefore the Committee feel that too much emphasis is being placed on this aspect in general terms without making an indepth study This is one particular area in which more sustained exertion by the Board at the technical level can produce worth while results In regards to the Board s finance generally the Committee would like to bring on record the provision of sub section (1) of section 59 of the Electricity (Sup ply) Act 1948 which provides as under —

General principles for Board's finance — The Board shall after taking credit for any subvention from the State Government under section 63 carry on its operations under this Act and adjust its tariffs so as to ensure that the total revenues in any year of account shall after meeting all expenses properly chargeable to revenues including operating maintenance and management expenses taxes (if any) on income and profits depreciation and interest payable to all debentures bonds and loans leave such surplus as the State Government may from time to time, specify

The Committee are of the view that due regard should be paid to this provision of the Act and remedial steps should be taken to bring down the cost of generation, of transmission and distribution and of line losses, and to ensure better utilization of capacity in Thermal Plants, and to effect such other economies in the sphere of operation as are feasible A systematic study in this regard should be undertaken urgently so as to ensure compliance of the above provision of the Act The Committee also desire that the results of these studies and measures taken thereafter should be reported to the Committee within a period of six months from the date of presentation of the Report to the House

Deploring the fact that neither the State Government nor the Board seemed to have taken any notice of this basic provision and constrain to observe that the State Government has rather been sleeping over the matter, the Committee further specifically recommend that --

- (1) the question of conversion of loans into enquity should be studied in all seriousness and a decision in this behalf should be taken as early as possible, and
- (11) the decision in regard to the payment of subsidy to the Board by the Government in regard to Rural Electricification should also be taken urgently

The table below indicates the installed capacity for generation of power, power generated power available for sale power sold and lost in transmission and distribution for the three years upto 1976 77

Generation and Sale of Energy -

أحيرا	N	7		
المتيمة		1974-75	1975–76	1976–77
	(1) Installed capacity		(ın Mkwh)	
	(a) Internal Compussion (Diesel)	36 73	36 73	28 01
	(b) Thermal	738 47	1 264 07	1 789 67
	(c) Hydel	3,532 91	3 532 91	3 532 91
	Total —	4 308 11	4 833 71	5 350 59
		1974–75	1975–76 (Mkwh)	1976–77
	(11) Power gen rated			
	(a) Internal combustion— (Diesel)	0 61	0 09	0 03
	(b) Thermal	474 14	681 00	976 00
	(c) Hydel	1 318 54	2 000 99	1 905 31
	Total —	1 793 29	2 682 08	2 881 34
	(111) Power used for huxiliaries	40 01	63 07	89 69
	(1v) Power purchased	342 54	206 18	286 81
	(v) Power available for sale	2,095 82	2 825 19	3,078 46
	(v1) Power sold—			
	(a) Within the State	1,215 78	1 618 88	1,879 19
-	(b) Outside the State (Share of power sold by Bhakra Management Board)	483 54	729 32	656 96
	(c) Free supply to employees	6 18	5 63	5 24
	Total sale	1,705 50	2 353 83	2 541 39
	(v11) Loss in transmission & distribution	390 32	471 36	537 07
	(v111) Percentage of power gene ated to installed capacity		55 5	53 9

(1x) Percentage of loss in trans			\Box
mission & distribution to power available for sale	24 2	22 5	22 2
(x) Average cost of energy sold (including free supply to staff per Mkwh) in lakhs of Rs	1 70		
	1 79	1 65	184
(x1) Average 1evenue per (Mkwh) 1n lakhs of Rs	1 83	1 69	1 89

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On an enquiry by the Committee as to what steps have been taken by the Board to reduce the losses in transmission and distribution and what was the impact of these steps the department gave the written reply as under ----

- (a) A large number of shunt capacitors have been provided on 11 K V buses of various 33 KV Sub-stations
- (b) Shunt capacitors of 40 MVAR capacity have been installed at 220 K V Sub station Ballabgarh to provide re active compen sation to the system
- (c) A large number of LT capacitors have been installed on agricultural and Industrial consumers premises
- (d) The existing 11 K V transmission lines have been re routed and a number of 33 K V and above Sub stations have been cons tructed so as to reduce the overall length of transmission lines

The Board has plans to reduce the transmission and distribution losses at the rate of 0.5% per year The impact of the measures taken by the Board to reduce the line losses is evident from the following figures —

Year	Line losses percentage
1974–75	23 8
1975–76	22 5
1976–77	22 3
1977–78	21 4
1978–79	21 2
1979–80	21 00 (Tentative)

During the course oral examination, when the Board's representatives were asked to explain the reasons for less generation of power from Thermal and internal cumbustion sources vis a vis, the installed capacity, they informed the Committee that the method of comparing performance of generating stations with the installed capacity was not correct. Thereupon the Committee observed ~

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that when a project is conceived, the installed capacity of the project is laid down with reference to the plant installed and if it was so, then how did the Board hold that the method of comparing actual performance with the installed capacity was not correct

In reply the Board admitted that no doubt the installed capacity was made the basis of project report its utilization to the full optimum strength was not possible The Board however assured that the Thermal generation would be increased up to 50 per cent of the installed capacity

The Committee are not satisfied with the actual performance of the Board in regard to Thermal generation The Committee was, in fact, pained to ob serve that at present the Board does not have any technical member who is an expert in Thermal Technology

The Committee observe that un planned forced outages are one of the major factors which adversely affect the generation in Thermal Plants The reasons brought out by the Board, i.e., technical teething troubles, defects in the equipment suplied by the BHEL and poor quality of Coal necessitating frequent and high injection of fuel did not impress to the Committee as these have been stated in very general terms. The Committee have genuine suspicion that no systematic monitoring of these aspects has been made in the day to day operations. Had this been done, the Committee are sure that by this time these troubles could have been over and the results would have been much better

The Committee, therefore can do no better than to reiterate the recommendations already made

The Committee further observe that though there is some decrease in the percentage of transmission and distribution losses and these have come down from 24 2 per cent in 1974 75 to 19 0 per cent in 1980 81, the auxillary consumption of power generated is however mounting up year after year It was 40 01 Mkwh in 1974 75, 89 69 Mkwh in 1976 77 and 205 34 Mkwh in 1980 81 The scale of auxilliary consumption also has no rational relation or proportion to power generated or power available for sale Since the power available for sale is arrived at after deducting auxillary consumption, the Committee strongly feel that the auxillary consumption is not being determined on any scientific basis and for that matter the percentage of transmission and distribution losses may not be accurate and may actually be higher if the auxillary consumption is worked out on the correct basis The Committee also observe with concern that even on the present basis, out of the power saved on account of reduction in the transmission/distribution losses, about 50 / of the incremental energy available for sale is off set by an increase in the auxillary consumption

The Committee, therefore, recommend that the basis of arriving at the auxillary consumption and line losses should be thoroughly investigated and the results of investigation may also be reported to the Committee

The Committee further feel that (subject to the foregoing observations) even though the losses on transmission and distribution are coming down, they are still on the higher side The Committee while taking note of the technical steps being taken to control these losses, recommend that all out efforts should be made to bring the transmission and distribution losses to the minimum These losses, it is felt should be monitored circle wise and suitable action should be taken in respect of chronically high loss circles areas including administrative , action in case of lapses on the part of the staff and report furnished to the Com mittee

The Committee also feel that the cases of theft of energy or under metering or tampering with meter-reading in favour of the consumers are also inclu ded in the head "Line Losses" It will therefore be desirable to identify the functionaries who are working in chronically high loss circles/areas as compared to other similar circles All such functionaries should be sternly dealt with to discourage such mal prartice

The Committee further feel that another source of loss is that the re quirement of periodical site checking of meters is not complied with it some cases. This problem also needs to be looked into urgently. The Committee are sure that the Board will spare no effort to bring such erring officials to book

67 Panpat Thimal Power Project

In view of the acute power shortage in the State the Board decided (September 1970) to set up the Panifat Thermal Power Project in two stages of 220 M W each A project report for implementation of the first stage, at an estimated cost of Rs 46 57 crores was approved by the State Govt in February 1971 which was cleared by the Government of India in July 1973 The estimated cost of the project was further revised to Rs 78 00 crores in October 1975 The rise in cost was attributed by the Board to the time gap in taking up the project after sanction due to shortage of funds The price structure for equipment and wages had considerably gone up in the meantime an expenditure of Rs 57 88 crores had been incurred on the project upto Sep tember 1977 as under —

Item of work	Cost as per the original estimates	Cost as per the levised estimates (Rs in lakhs)	Actual expenditure up to 30th Sept 1977
Preliminary	10 00	15 00	32 29
Land & Buildings	6 19 00	129300	9 69 33
Plant & Machinery	3,038 00	4,269 00	3,564 08
Electrical equipment	1 25 00	9 00 00	4 42 41
Erection testing and consultancy char	rges 3 22 30		1 42 19
Miscellaneous including establishmer	nt 5 00 91	5,52 00	
Spares and stores	60 00	3 80 00	5 28 81
Total	4 675 21	7 839 00	5 788 05
Less receipt and recoveries	18 00	39 00	0 22
Net	4 657 21	7,800 00	5 787 83
		·,,	

The two units of 110 M'W each of first stage which were expected to be-completed by December 1977 and June 1978 are now (August 1977) sche duled to be completed by September 1978 and March, 1979 respectively Execution of civil works is in progress (January 1978)

In reply to a question of the Committee whether the accounts of the project were closed and if so the item wise expenditure to date vis a vis the estimated cost and the precise reasons for increase in the cost the Board stated as under -

The accounts of the project have not been closed so far as certain residual works are yet to be completed and final payments to certain contractors are yet to be made As per accounts records the total expenditure on the project is Rs 8853 lakhs Outstanding liabilities required to be paid while settling the accounts of the firm are likely to be Rs 1471 kms. Thus total cost shall be 9000 lakh of rupees A statement showing item wise provision made in the original project estimate revised estimate and the actual expenditure is appended as appendix. The causes of increase in cost have been indicated against each item in the statement

Further the increase in cost did not have an adverse impact on the return due to the reasons that financial forecase was earlier prepared on the basis of guidelines laid down by the Central Electricity Authority To bear additional burden of capital outlay the Board has revised its tariff upward in 10/74, 7/76 and 6/78 At the time of original project estimate average sell ing unit rate was 9 5 paise/KWH the average selling unit rate has risen to 201 paise in 1978 79 and accordingly the revised financial forecast was prepared on the basis of enhanced unit rate The rate of return during the first five years of operation works out as under —

81		Percentage return as per original project	Percentage, return on i the basis of enhanced capital out lay
1st year of operation		7 21	86
2nd year of operation		7 25	89
3rd year of operation		7 35	10 0
4th year of operation		7 43	10 2
5th year of operation	1	7 60	10 5

The revision in tariff rate has obviously offset the adverse impact on the rate of return

During the course of oral examination the Board's representatives stated that there are two units at Panipat The first unit was started in November 1979 and the second in January 1980 The reasons for not completing these units by the target dates viz December 1977 and June 1978 as per the original time schedule put forth by the Board were that the projects of such importance generally take more time throughout the country as a lot of time is consumed in procuring machinery and other equipments and in other preliminary processes. The Committee are not convinced by the projections made by the Board in regard to the impact of cost escalation on percentage return on capital invested The Board have stated in their reply that there have been increases in tariff in October, 1974, July, 1976 and June, 1978 and that they would obtain the return of 10 percent in the 3rd year of operation on the basis of enhanced capital outlay, as compared to 7 35 per cent envisaged as per the original project report Further the return on enhanced capital outlay was expected to in crease to 10 2 per cent and 10 5 per cent in the 4th and 5th year of operation The Committee would like the Board to actually work out the percentage of return in respect of Panipat Thermal Plant from first year of operation onward and give specific reasons for variation in projection based on these enhanced outlay

The Committee are not staisfied with the Board's reply with regard to the acquisition of land for the Pampat Thermal Plant

The Committee, therefore, desire that appropriate detailed reply in this regard may be supplied to the Committee indicating inter alia the price of un cultivable land prevalent at that time in Haryana with special reference to Pampat, the findings of the Land Acquisition Officer in regard to the quality and category of land and the basis adopted for compensation

The following points were noticed in regard to execution of the work

(1) Consultancy Services

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In order to seek advice on the major aspects of the first stage of the project such as design planning procurement of equipment execution and operation of the power plant etc tenders were invited from consultants. In all five tenders were received which were opened on 17th August, 1971 and the offer of firm A was found to be lost (Rs 26 72 lakhs in lump sum) conforming to the Board's requirements. Necessary approval to engage fair 'A as consultants' was accorded by the Board on 14th September 1971. The firm was accordingly informed (October 1971) but since the project was a awaiting clearance from the Govt of India not the firm order would be incurred on the Board's account by them and that petent authority.

The draft agreement for the consultancy services was approved by the Board on 31st December 1974 and the Formal agreement was signed in March 1975 effective from January, 1973 at a fee of Rs 26 72 lakhs payable

- (1) First 30 months at the rate of Rs 77,000 per month from Ist
- (11) Next 17 months @ Rs 13,000 per month
- (11) Next 17 months @ Rs 7800 per month
- (iv) Last instalment of Rs 8 400 payable on the expiry of 72 months from the effective date of agreement

There was no stipulation in the agreement co relating the amounts pay-

able to the consultants with reference to the progress of work Tn^{2} project authorities in their meting held on 27th June 1975 to review the progress reports of the consultants observed that whereas bulk of the payment had been made to the consultants up to March 1975 the total progress achieved by them was 37 7 percent on design and engineering side & 2 83 percent on construction side The monthly progress report for October 1977 submitted by the consultants showed (by which time the payments made to the consultants amounted to Rs 25 65 lakes) the progress achieved on construction side at 58 7 percent

(u) Procurement of COLES Mobile Crane

In May 1973 firm B offered to supply one Coles mobile crane (Cost Rs 3 91 lakhs) a proprietory item with the stipulation that the price was subject to variation at the time of supply based on its principal s price The crane was to be supplied ex works at the principal s factory by the end of October, 1973 subject to force majeure clause, provided the order was placed immediately

Though the Thermal Standing Committee approved the purchase of the Crane alongwith connected vehicles and other handing mychinery on 2nd August 1973, the order for the same was placed in November 1973 without specifying the date of supply The crane was received in January 1975, at the enhanced late of Rs 5 86 lakhs resulting in additional expenditure of Rs 1 95 lakhs

The matter was reported to the Board in November, 1976 reply is awaited (January 1978)

(1) Consultancy Services

During the course of oral examination the Committee were inform w that the consultancy fee agreed to be paid to the Central Water & Power Commission for Unit I of Far dabad Thermal Plant was Rs 13 63 lakhe Their consultancy was further extended to the S cond Unit and for this madditional sum of Rs 8 lakhs was agred to be paid in August 1971 For For λ_1 the third Unit of the Faridabad Thermal Pant the Central Electricity Auto rity agreed to charge the consultancy fee on time and on cost for T with a ceiling of Rs 20 lakhs In respect of Panipat Proj ct Stage-L, the Board avai led of the services of a private consultarcy firm i e M/s Tata Consul arcy Engineers and the fee was negotiated to Rs 26 72 lakhs in lump sum in August. For the Stage II another private firm namely M/s (Des 1) PriLimited New Delhi was engaged and the fee to b. paid was 1971 Limited New Delhi vate a sum of Rs 32 50 lakhs as stated during the oral examination by the repre-sentatives of the Bcard but the total charges actually a paid were not indicat d According to the written reply furnished the Board utilized the services of both Central El ctricity Authority and M/s Desein Private Limit d New Delhi for Stage III and fee for the ame was agreed to be paid was R° 42 50 lakhs In the written reply however the amount paid in this regard is shown as Rs 5 43 lakhs to M/s Desein Private Limited New D.lhi and Rs 1 62 lakhs to the Central Ele titeity Authority

The Committee observe from the foregoings that complete information desired by the Committee was not furnished Further, the Committee had de sired that the relevant correspondence alongwith the copies of agreement, on the basis of which these charges were agreed upon may also be submitted so that the Committee could examine the reasons for wide differences between the con sultancy charges agreed upon from time to time for identical units

The Committee, therefore, once again desire that the entire relevant/information and documents pertaining to these consultancy charges both for Faridabad and Panipat Thermal Power Projects, which would enter-alia bring out the reasons (1) for non-continuance of contract with the (Central Water & Power 'Commission Central Electricity Authority after obtaining this Consultancy for Faridabad Unit I & II (11) the reasons for retaining the private parties for consultancy services and (11) the basis on which the Board considered the offers of the private firms reasonable and acceptable

In this connection the Committee took note of the fact brought out during the oral examination that Maharashtra State Electricity Board did not availiof the consultancy service of any outside agency and that they are self sufficient in this regard. The Committee, therefore, desire the Board to study the method and organisation adopted by the Maharashtra. State Electricity Board in this respect and submit their findings to the Committee after due examinations as early as possible. The Committee feel that the Board since has now been well conversant with the setting up of Thermal Plants for more than 12 years, it should be possible for the Board to develop its own expertise in the field

(11) Procure of Coles Mobile Crane

At the time of placing order for purchase of Coles Mobile Crane on the firm the delivery date was not mentioned by the Board and consequently the cole mobile crane was received sufficiently late The Board could not justify the delay for the supply and much time for placing the order on the firm The Committee observe that the placing of order at very late stage makes the Board responsible when the firm had agreed to supply the material on receipt of the order

The Committee, therefore, does not absolve the Board of the responsibility of unnecessary delay inplacing the order on the firm which in turn, delayed the supply of the equipment and observe that such delays should be avoided in future

68 Supply Erection of lifts

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An order for supply crection and commissioning of one electric passen ger lift (cost Rs 1 23 lakhs) and one electric goods lift (cost Rs 1 03 lakhs) at the Faridabad Thermal Power Station was placed on a firm in December, 1972

The supply and erection was to be completed up to the dates indicated

	Supply	Erection
Passenger lift	December 1973	May/June 1974
Goods lift	October 1973	February 1974

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Both the lifts were despatched by the firm on 31st/July, 1975 The passenger lift was elected and commissioned in March 1976

On verification of the consignment of the goods lift it was noticed by the Power Station Authorities (June 1976) that most of the items were not according to the specifications many of them required replacement due to defect and some parts were missing The firms was asked in June 1976 to make the necessary replacements which have not yet been done (December, 1977) Erection of the goods lift has also not been taken up owing to change in site of conveyor system of coal handling plant which would necessitate change in the site of machine room where the lift was to be hoisted

During the course of examination it was found that the goods lift was not up to the mark that most of the items were not according to the specifications that many of them required replacement due to defects and that some parts were missing

The Board pleaded that articles of lift were received through railway and breakage occured in loading and unloading of the material and that they had also lodg d a complaint with the firm They further stated that 10% payment had not so far been made to the firm

The Committee observe that the items of lift should have been thorough ly inspected before the despatch of the material by the firm so that shortage/ breakage which were noticed after the receipt of the material could have been detected and made good

The Committee, therefore, recommend that the responsibility for all this lapse be fixed that suitable action is taken against the erring employees(s), and that intimation be sent to the Committee

During the course of oral examination, it was also stated by the Member Technical (Operation) of the Board that the lift had been commissioaed, in December, 1981 The Committee cannot ignore the fact that the equipment which was purchased in July 1975 could be brought into use after a lapse of six years This certainly reveals the manner in which the Board tackles the day to day operational problems The Committee feel that there is ample scope for an alround improvement at the operational level

69 Extra Expenditure

The Dhulkote Workshop of the Board manufectures transformers For this purpose and order for supply of 5926 Kg of core laminations at rates ranging between Rs 8 79 and R's 9 34 per Kg f o r Dhulkote was placed on a firm A in May 1973 The surplies were to be completed within five months 26-17 -The rates on which order was placed were declared firm though the supplier in its offer quoted the rates as subjects to price variation The only other firm B which quoted against the tender offered the rate of Rs 9 77, per Kg (equated rate Rs 10 45 per Kg)

Between May 1973 and March, 1974 21375 Kg of core laminations were supplied out of which only 11558 Kg costing Rs 1 08 lakhs were accep ted and the balance quantity was rejected being rusty and defective The re maining 47 706 Kg were not supplied as the price variation clause was not

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accepted However no action would be taken against firm A' as the legal Advisor of the Board was of the opinion (November 1974) that on the facts and circumstances of the case it could not be considered that a legally bind ing agreement had come into existence as the terms and conditions included in the order were at veriance with those offered by the firm

In order to meet the requirement of cole laminations for the manufacture of transformers 47 550 Kg of the material was purchased during January, 1975 to March 1975 from firm B at the rate of Rs 15 28 per Kg for Ex works Bhandup) The above prices were exclusive of excise duty sales and other taxes and insurances The involved extra expenditure amounting to Rs 3 14 lakhs when compared with the (eduated price of Rs 10 45 p.r Kg) offered by firm B against the original enquiry

The Board stated (Januar 1977) that as per its reading of the tender of firm A the off r did not contemplate price variation in the event of the order having been placed within the validity period of the offer and that the supplies were received in the best interest of the Board even though a formal agreement had not been entered into As already indicated, the rate quoted by firm A was subject to price variation

While examining the Board it was discovered that orders for the supply of laminations for transformers were placed with one firm of Hyderabad but the firm complied with only a part of the order presumably for the quantity which suited them within their price variation stipulation. Thereatter for the balance quantity reinvitation of tenders was resorted to and an order was placed with firm B at Rs 15 28 per Kg which at the time earlier tenders had quoted the rate of Rs 10 45 per Kg. Thus the Board had to incur an avoidable expenditure of Rs 3 14 lakhs. The Committee are not satisfied with the plea of the Board that in their reading of the matter the offer of firm A was not subject to price variation. This view of the Committee has been confirmed by the opinion tendered by the Legal Advisor of the Board that the offer of the firm was in fact only subject to price variation.

During the course of oral examination, the Board's representative also_ stated that the order in the first instance was not paced on firm B as they did not have the necessary capacity and that this was based on the inspection note recorded by the S E concerned In spite of the request of the Committee, a copy of this note was not laid before the Committee and the fact remains that for the balance quantity an order was in fact placed on the same firm B

From the foregoings, the Committee are constrained to conclude thattenders were not properly scrutinised and evaluated Obviously, the question of suitability of firm 'B' was dealt with in a casual manner as if the officer concerned had already made up his mind to make purchases from firm 'A' causing unnicessary loss and delay in the purchase of the material The Committee therefore desire that the matter should be looked into in detail and the findings for fixing the responsibility in the matter submitted to it within a period of three months after the presentation of the Report to the House

6 10 Site Checking of Meters

According to the Board's rules site checking of meters in repect of medium supply connection is required to be conducted once in three months by the Sub Divisional Officer and once in a year by an Executive Engineer

It was noticed that the meter of consumer who was given connection on 17th May, 1962 was not checked between June 1968 and May 1972 Finding steep fall in the consumption of energy since June 1968 the Sub Divisional Officer checked the installation in June 1972 and found that the polarity of one of the current transformers was reversed For accurate measurement of consumption of energy, a check meter was installed in June 1972 and it was found that the original meter was recording less consumption by 65 22 percent Based on these results a supplementary bill for $R_{\$}$ 0 46 lacs (energy Rs 0 39 lacs electricity duty Rs 0 07 lacs) relating to period from June 1968 to June 1972 was issued in June 1972 to the consumer for payment

Instead of making the payment the consumer moved an application (June 1972) for arbitration in the Court of Senior Sub Judge Gurgaon under the Indian Arbitration Act The Chief Electrical Inspector in his capacity as Arbitrator awarded on 19th January 1973 that the basis adopted by the Board for the assessment of charges was justified but the charges could be levied only for a period of six months immed ately proceeding the date of Inspection (22nd June, 1972) under the Indian Electrical Act 1910 The award was made the rule of the Court on 29 th April 1979 Decision on an appeal filed in the High Court by the Board against the arbitration award and the lower court s order is awaited (January 1978)

Government stated (December 1977) that instructions regarding site checking of meters were issued in April 1971 and all the meters could not have been checked immediately According to the prevalent orders prior to the issue of above instructions the Executive Engineers were required to check/inspect such connections at least once a year

During the course of oral examination the Board stated that it had lost the case in the court and therefore the recovery could not be made The Board further pleaded that the case concerned the Ice Factory and could not relevent records the as than four years noticed earlier be trace them took time to and were not readily forthcoming 1t electricity was informed that of the supply The Board also out stopped to the Ice Factory and that the explanation of the two officers involved had now been called as this could not be done earlier for these officers had been transferred

The Committee is opposed to this sort of laxity on the part of the Board and is constrained to observe that no effective and timely action was taken by the Board against the defaulters

During the course of oral examination the Member Technical (Operation) stated that two officers were reponsible for belated action for meter checking and consquential loss of revenue amounting to Rs 46 000 It was further stated that these two officers had been transferred and their explanation have now been called for belatedly after a lapse of more than four years only a month before the examination by the Committee

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The Committee are not satisfied by the plea taken by the Board nor by the line of action they have adopted in calling for the explanations of the officers concerned which is not enough After all, the officers do owe the responsibility to the Board to safeguard its revenue and there is no reason why the lapse on their, part which resulted in such a loss should not entail recovery or attachment as the case may be This aspect should be examined at the highest level in consult ation with the Government so that some deterent check could be devised to prevent such losses to the Board caused either by negligence of the officials or by their, in consuvance with the consumers

Apart from this general issue involved, the Committee strongly recommend atleast in the case of these two officers where the loss of revenue has resulted, directly due to lack of due performance of duty, a sum of 46,000 should be re covered from them

During the cour \uparrow of oral examination it was stated by the Member Technical (Operation) that S D Os X E Ns and S E are required to carry out periodical spot checking of meters The Committee observe that the latest instructions in this regard are contained in the Boards circular letter No CH-190/SS/RG-6/Main dated the 4th November 1980 According to these instructions, the report of checking carried out are to be sent in a pres cribed proforma by the S E Operations of the respective circles by the 15th of each month for onward submission to Momber Technical (Operation) of the Board In this connection the Committee would like to have the following information within a period of three months —

- (1) The total number of meters of medium/large supply undertakings functioning as on 31st March, 1982;
- (11) the actual number of meters checked by the respective functionaries subsequent to 31st March, 1982,
- (iii) the number of meters of each category which were found defective separately indicating the cases of each category which lead to under-charging, and
- (iv) the amount of revenue involved in each case of undercharg ing and the amount recovered todate alongwith the reasons for non recovery if any

In order to have a sample review of the matter, the Committee would like that the above information should be submitted only in respect of Faridabad, Bahadurgarh, Sonepat, Gurgaon, Hissar, Panipat and Yamuna Nagar circles,

6 11 Idle Line

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One 33 KV Line of 3 5 Km length was laid in October 1972 at cost of Rs 0 92 lakh from a 66 KV Sub station at Govindpuii to a 33 KV Sub station in the factory premises of a paper mill at Yamuna Nagar The trans former at Govindpuri Sub station was damaged on 31st December 1972 due to manufacturing defect within the warrnty period Since another trans former of similar capacity was not available power supply to the factory was shifted on 11 KV by installing on 27th August 1973 another transformer of 7 5 MVA capacity through an alternative 11 KV line laid from another sub station at a cost of Rs 0 40 lac The 33 KV line has been lying idle since January 1973 Intimation about repair of the damaged transformer was awaited from repair Workshop to which the same was shifted (November, 1977)

The Board authorities had stated in December 1975 that the 33 KV line had not been dismantled because another transformer of 66 /33 KV was expected to be installed soon at the sub station at Govindpuri otherwise the idle 33 KV line would be converted into 11 KV to release additional pending load to the paper mill The matter is pending decision (January 1978)

In reply the department stated as under —

The idle-33 KV line has since been converted into 11 KV for release of load of paper mill but could not be energised due to non availability of load at 66 KV Sub station Govindpuri This 11KV feeder could not be energised due to non permitting of dispersal of power at 11 KV from 220 KV Sub station Khera (Jagadhari) by BBMB Authorities The additional load of 1500 KVA of the paper mill has been released from 66 KV Sub station Yamunanagar through the existing paper mill feeder The total load of paper Mill has been proposed to be shifted at 66 KV Sub station Govindpuri on the 11 KV Line (Converted from idle 33 KV line) after shifting of load of 66 KV Sub station Govindpuri to 220 KV Sub station Khera at 11 KV This has been proposed to afford the relief to 66 KV Sub station Yamunanagar and to release the additional load of 1 5 MVA of the Railway Work shop Jagadhari lyirg still pending It is not considered ad visable to dismantle this line since fragile material like insulators do get broken while many other items become unservice etc able

The Committee are not satisfied with this reply of the Board and observe that the fact remains that 33 K V line having not so far been put to use by the -Board the expenditure on it is thus infructuous

The Committee noticed from the written reply given by the Board that information regarding non recovery of repair charges amounting to Rs 75,219 of the Transformer, which was damaged during warranty period but was repaired by the Board out of its own funds, is still awaited from the field offices Such evasive and vague replies from the Board are not only unacceptable but also cast serious reflection on the operational working of the Board even in such vital areas,

The Committee desire that the Board may fix the responsibility for non recovery of the repair charges from the supplier and also ensure expeditious re covery of the amount involved The responsibility should also be fixed for delay in repair and recovery

6 12 Misappropriations Defalcations etc

The details of cases of misappropriations, defaications, etc of the

Board s money up to the end of March 1977 for which final action was pending at the end of August 1977 are as follows —

			Number of cas	es	Amount
	Values		Value not known	Total	(ın lakhs)
Cases pending action as on 31st Maich, 1976		921	472	1,393	31 24
Additions during April 197 to March 1977	6	70	207	277	2 29
Total _		991	679	1 670	33 53
Cases closed between April 1976 to August 1977		97	27	124	2 37
Balance	5	394	652	1 546	31 16
_		1			

Of these 754 cases (amount 10 40 lakhs) were more than three years

When asked to intimate the latest position of these cases pending with the Board and the difficulties experienced in their settlement the department stated as under —

The latest position of misappropriations and defalcations cases etc shown in the para as on 3 st August 1982 is given below --

		N	umber of cases			Amount (11 lakhs)	
		Value	Ampunt	Value not known	7	Fotal -	
1	Cases pending as on 1st Septembei 1977	894	31 16,521	652	1546	31,16 521	
2	Cases of without value investigated and value ascertained	315	7 96 252	315	_	7,96 252	ť
3	Net cases /amount	1209	39 12 773	337	1546	39 12 773	
4	Clearance during 1st September 1977 to					.,	
	31st August 1982	242	5,23,564	128	370	5,23 564	
5	Balance outstanding on 31st August, 1982	267	33,89,209	209	1176	33,89 209	

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It will be worthwhile to state here that such cases are valued by the concerned field office in whose jurisdiction these happen. The cases where value could not be assessed at the first instance these are grouped under the Head Value not know cases till their value is ascertained.

Most of these cases are proceesed by the Police authorities in Court and also through departmental investigations The pace of finalisation depend upon the finalisation of these cases by the Police or the Courts The process is lengthy and it resulted in delay in settlement/finalisation of such cases However every effort is being made at each stage to expedite finalisation of the cases

The Committee observe that 1546 cases shown outstanding on 1st September, 1977 and 1176 cases shown outstanding on 31st August, 1982 reveal that in the span of five years only 370 cases were cleared This is too slow a pace of clear ance The Committee feel that while employees of private firms settle such like disputes immediately, the Public Undetakings tend to prolong such cases on one pretext or another, with the result that the cases of misappropriations and defalcations are increasing every year

The Committee strongly recommend that for the settlement of these cases expeditiously, the Board should form a separate cell to conduct enquiries and allied processes so that these cases do not keep accumulating

6 13 Store Accounts

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(1) The value of stores as on 31st March 1977 amounting to Rs 2 473 98 lakhs against Rs 1 948 42 lakhs held as on 31st March 1976 Out of the above, stores worth Rs 24 27 lakhs had been declared obsolete and un serviceable

(11) The value of excesses and shortnges of stores detected during the three years up to 1976 77 were as under —

Year	Excess	Shortnges (in lakhs of Rs)
1974–75	5 21	0 48
1975–76	0 83	0 77
1976–7 7	2 60	0 79

The above excesses/shortages were awuting adjustment at the end of 31st March, 1977

(111) Maximum and Minimum limits of various items of stock have not been fixed The reserve stock limit of stores and stock has not been fixed (January 1978)

The Committee note that stores worth Rs 24 27 lakhs had been declared obsolete and unserviceable and were disposed of through auctions but their realised value together with the book value has not been shown nor action has been finalised relating to the shortages pertaining to years 1974 75, 1975 76 and

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1976-77 and the recovery in these case This is a clear instance of mismanage

The Committee, therefore, recommend that appropriate steps should be taken to effect the recoveries in all these cases of shortages and the progress intimated to the Committee quarterly

The Committee feel that the inventory of Rs 2473 98 lakhs as on 31st March, 1977 is rather on the high side, which certainly affects the financial position of the Board apart from blocking its funds The Committee, also observe that in a single year the inventory has gone up from Rs 1948 42 lakhs to Rs 2473 98 lakhs registering the increase of 26% approximately

The Committee feel that this rate of increase is very high and needs to be arrested The Committee would like the Board to intimate if any systematic study has been made or is proposed to be made to keep the inventory in check and what steps have been taken as a result of any such study undertaken

Priagraph 6 14 Outstanding Audit Objections

As on 31st August 1977 22 381 audit objections (Rs 35 60 ciores) raised by the Chief Accounts Officei of the Board pertaining to the period upto 1975 were outstanding as per the details given below —

2	Earliest year since out standing	Amount (in crores of
(1) Want of sanctions	1967–68	Rupees) 24 70
(11) Want of detailed countingent bills	1967–68	1 93
(111) Want of Payee s receipts	1970–71	2 40
(1v) Want of agreements/purchase orders	1968–69	6 57
		35 60

During the course of oral examination it was revealed that infernal audit objections have been outstanding since 1967 68 mainly for want of sanctions from the competent authoritie, which were required to be accorded by the Board's officers of the rank of Superintending Engineers and Chief Engineers

The Committee are astounded to observe that many years go by before such formalities as according of sanctions are completed by the Board, particularly when it is their internal matter entirely

The Committee further observe that an amount of Rs 24 70 crores held in objections for want of sanctions has swelled to Rs 111 96 crores as on 30th September, 1981 The Committee are alarmed at this manifold increase without any adequate clearance because even formalities like according of sanctions expost-facto are still to be done and may canceal such great irregularities as unauthorised expenditure on works, execution of unauthorised works, unreasonable and unjustified excess over estimates and other irregularities on the part of

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____the staff and officers concerned in the field Therefore, the Committee are not only inclined to record it as paper matter but feel that there is considerable scope of strengthening the financial control and the administrative supervision which are the basic aims of these formalities

The Committee feel that this is a matter of concern not only for the Board but also for the State Government who may conduct an investigation into the matter and plug the loop holes either in the procedure or in formalities, which may prevent the occurance and accumulation of such irregularities from year to year

So far as the past cases are concerned it was stated during the oral examination by the representatives of the Board that they propose to creat a special cell for the purpose and will clear the past cases within six months While it do not disapprove of the proposal the Committee certainely feel that the proposed venture should not involve any extra expenditure on the additional staff and that this cell should be from within the existing strength of the staff

The Committee desire that the results obtained in clearance of the older items may be reported to the Committee every month begining April, 1983

2 GENERAL RECOMMENDATIONS

During the course of oral examination as well as from the written is plies submitted by the Board's authorities to the Committee, a number of important issues have arisen which are dealt with as under —

1 Transformers

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The Committee have gathered from the replies explanations given by the representatives of the Board that frequent breakdown of Transformers is one of the major causes for the dis ruption of supply and the consequent loss of Very often the transformers are burnt out or otherwise damaged and revenue their repair replacement is not undertaken promptly The complaints regar ding defects in Transformers are not attended to very promptly and the time taken for removing the defects is inordinately long in many cases even at the peak seasons During the course of oral examination it was stated by the representatives of the Board that they have already set up a Transformers manufac turing Unit at Dhulkot and a few repair workshops in the field While this effort of the Board should be welcomed, in the absence of any data given by the Board, the Committee are not able to appreciate whether the action taken in the matter is adequate and is yielding any better results The Board may therefore submit the following information to the Committee within a period of three months in respect of heavier circles in the districts of Kurukshetra, Karnal and Yamuna nagar

- (1) the total number of medium/large connections as on Ist June, 1981,
- (11) the number of defective/burnt out Transformers in each circle found every month
- (iii) month of complaint of damaged/burnt out Transformers,

- (iv) the date of replacement of damaged/defective Transformers, and
- (v) the date of repair./restoration of the damaged defective Trans formers

2 Meters

It was brought out during the oral examination that non availability of meters or availability of defective meters adversely affect the revenue of the Board and also cause inconvenience to the consumers

The Committee are not satisfied with the written reply that in the present system the meters are always in short supply as these have to be purchased from the open market The Committee feel that a study should be undertaken immediately to consider the feasibility of setting up a meter production unit either adjacent to the Transformer Factory at Dhulkot or at any suitable place which would minimise the cost of erection of the unit, of its infrastructure and super vision It is felt that this Meter production unit can be manned by the diversion of existing surplus man power available else where The Committee, strongly recommend that the feasibility of setting up of a Meter production unit should be examined urgently at the Government level and a decision taken in the matter communicated to the Committee within a period of six months after the presentation of the Report to the House

3 Over staffing

During the course of oral examination the Board's representatives alonceded that there was considerable overstaffing in the Board generally. The Committee also observed that in Thermal Plants the staff employed is for in excess of the strength envisaged in the project report. Therefore there would be very slight disagreement on the basic problem that the over staffing does exist in various units and at various levels of the Board. However, the Committee was not apprised of the action that the Board had initiated on their own any action to remedy the situation. It was further pointed out during the course of oral examination that the Finance Department had also pointed out as early as June, 1981 the need for prunning the excess staff. But is appears that no action has yet been taken in the matter by the Board's author rities. The Committee, therefore, regard it as very urgent that an indepth study should be made by the Board to determine the extent of excess staff at various levels so that the recruitments against new posts can be stopped

Considering the urgency of the problem and the financial repercussions on the working of the Board as well as of efficiency of the units The Committee desire that the follow up report on the subject should be submitted to it within a period of three months after the presentation of the Report of the House

4 Foreign Tour of the Officers of the Board

The Committee had desired to know the purpose of foreign tours under taken by the officers, the expenditure incurred thereon and the period for which they remained on tour together with the period for which they worked in the Board after their return from foreign tour The Committee regret to note that the information given by the Board in the written reply is totally inadequate It mentions the names of 17 officers, and the countries visited Even in respect of the expenditure, it has mentioned in seven out of these 17 cases that the figures

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The remaining information called for by the Committee is not are not available contained in the reply The manner in which the information has been furnished, the Committee cannot help but conclude that either the Board has taken the matter very casually or the information supplied is deliberately vague and evasive For instance, the Committee are unable to accept the position that in 7 cases the expenditure incurred on foreign tours is not available This can only and cate that either the advances given to the officers have not been settled or they have not submitted their TA detail/bills after the return from foreign tour The clarification on this subject should be furnished to the Committee in addition to the information already called for

In addition, the Committee would like to know the procedure prescribed for obtaining permission to proceed on foreign tours, ceiling on the number of days for which the foreign tour lasted and other restrictions, if any, which should particularly bring out the purpose or objective justifying the foreign tour, the various authorities involved in granting permission for foreign tours and the release of foreign exchange

In respect, of the 17 officers mentioned in the reply, it may be indicated as to whether these officers submitted any report, etc., of their foreign visit with regard to the purpose for which they were sent abroad

Pending receipt of the information and further examination by the Commi ttee, it is recommended that all foreign tours irrespective of the status of the officer involved should be sanctioned at the Government's level

Austernty 27 During the course of examination it was brought out that all general States and regulations of financial nature also apply to the Government Under The Committee presume that this holds good also in respect of the takings instructions issued by the Government from time to time emphasising the need for economy and austerity in public expenses

The Committee are of the view that apart from the expenditure on the administrative side, for instance on staff and amenities, there is considerable room for austerity and the expenditure could be curtailed on such items as furni-The ture, fittings and furnishings of offices and rest houses of the various units Committee would like to be apprised whether any monetary limit has been fixed on incurring of such expenditure and whether this is being adhered to In case no monetary ceiling has been laid down, has this idea been taken up by the Board to pay more attention to these items and prescribe the necessary limits both in physical and in financial terms so that all expenditure incurred on furni shing and furniture, etc., is within the scale and within the financial limits pres cribed

The Committee also observe that another area where the economy can easily be effected is 'the use of transport by the officials officers of the Board, purchase of new cars and their maintenance, etc The Committee would like to be apprised of the instructions issued by the Board to effect the economy in this area and how far such economy are ensured

Un authorised Connections

During the course of oral examination it was revealed that in some offt of turn connections have been given to the consumers by certain

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officials of the Board It was further stated that those consumers were billed by the Board very heavily who had got out of turn connections but the officials of the Board have gone scot free and no punishment had been awarded to them by the competent authority It appears that there is no punishment clause for these guilty officials who give out of turn connections to the consumers. The Committee view this entire episode very seriously and recommend that the Board should take necessary steps to prevent the recurrence of such irregularties in future and those officials should also be brought to book who gave unauthorised connections to the consumers. Such type of cases are particularly available in Kurukshetra district

The Committee have very strong feeling that red tapism continues in the Board's working unabated The Board is highly over staffed The expertise required for different functioning of the Board are absenting in some of the cases and not always forthcoming in others The financial position of the Board is far from satisfactor, The social purpose for which the Board is meant to achieve has also not been performed satisfactorily, so much so that the consumers domes tic, agricultural and industrial, are always complaining about the services made available to them by the Board, which has in turn adversely effected the growth of agriculture as well as Industry in the State, notwithstanding the achievements already made In the matter of tariff and financial viability, the performance of law are as good as forgotten by both the Government as well as the Board The Board's functioning is also deficient in the matters of economising and main taining of austerity as well as optimising generation and distribution

Keeping all these aspects in view, the Committee feel it desireable for the State Government to consider whether the Board's Chairman should not be a technocrat with high qualification, experience and of unquestionable integrity The Committee have been told that this experiment has been made by some other State Electricity Boards, whereas in Haryana, the Chairmanship has always been vested in a non technical Semior officer since its inception 1

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APPENDIX

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APPENDIX

(Reference Paragraph 6 7 Page 11)

Provision in Project and Actual expenditure

Sı N		Original Provision in Project	Ist Revision in 1975	IInd Revi sion in 1979
1	2	3	4	5
1	Preliminary expenses			
	(1) Survey and investigation	10	15	(Rupees in 30
	(11) Land (including site grading and improvement)	12	25	60
	(111) Roads	22	35	
	(1v) Railways	44	125	140 230
2	Buildings			
	(1) Temporary Buildings	160	400	430
	(11) Permanant Buildings	160	400	430
3	(a) Civil Works		-100	450
	(1) Found ation for plant & Equip	_	100	98
	(11) R C C Piling	_	65	63
	(111) Steel & Structure	300	300	315
	(iv) Special Substation & General		000	515
	Civil Works		125	200
		300	590	676
	(b) Raw water supply & treatment		· · · · · · · · · · · · · · · · · · · 	
	 Water Supply drainage & Sanitat (I B) 	tion —	60	125
	(11) Cooling water system and including water system	-	60	110
((111) Cooling Towers	125	230	300
	(IV) Chimeney			
	•		13	14
	(v) Miscellaneous Civil works		60	234
	-	125	423	783

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	Actual Expend	Reasons for increase in cost
	6	7
lakhs)		
	30	Due to increase in cost
	60	 (1) Against 750 acre orginally provided land measuring 1450 acre was acquired (1) Due to poor marshy and uneven soil expenses on site
	118	grading improvement has to be incurred
•·	208	
<u> </u>		Due to increase in cost & provision of additional roads
	490	The railway trach has to be extended to meet with requirement of stage II & III
	490	(1) Steeplise in prices (11) Increase in cost of cement & steel
	97	(11) Increase in rate of Excise Duty & Sales
	64	(1) Steeprise in prices
	310	 (ii) Increase in cost of Steel & Cement (iii) Poor bearing capacity of soil (iv) High cost due to use of low hot cement
	186	(v) Heavy SUB SOIL water level needed under ground struc ture to be extensively water proof
	657	• • •
	•	
	- 108	(1) Steeprise in prices
5	105	(11) Increase in cost of Steel & Cement (11) Poor bearing capacity of soil resulted in longer piles and
-	274	bigger foundations
	12	(1v) Due to sulphate contents in soil-more cement has to) be used as per Indian standard
	224	(v) Use of sulphate resisting cement in under ground works
<u> </u>	723	resulted in higher cost (vi) Due to high subsoil water level under grounds works
	123 	were made extensively water proof

1 2 3 4 5 4 Plant & Machinery		3 Q-			
(i) Boiler 940 1640 1750 (ii) T G 1300 1125 1175 (iii) Instrumentation - 225 340 (iv) Coal handling plant 398 555 585 (v) Insulation - - 22 2638 3545 3872 5 Erection Charges - - 22 2638 3545 3872 5 Erection Charges - - 22 2638 3545 3872 5 Erection Charges - - 22 2638 3545 3872 6 Spares (BHEL & OTHERS) 60 380 359 7 Electrical Equipment - - 350 397 (ii) Switchgear 10 350 397 - 1300 1120 8 General facilities - 35 150 200 120 125 900 1120 - 125 900 1120 8 General facilities 45	1	2	3	4	5
(ii) T G 1300 1125 1175 (iii) Instrumentation - 225 340 (iv) Coal handling plant 398 555 585 (v) Insulation - - 22 2638 3545 3872 5 Erection Charges 380 355 BHE L Erection other erection 322 355 424 6 Spares (BHEL & OTHERS) 60 380 359 7 Electrical Equipment 10 350 397 (i) Transformers 80 280 300 (ii) Switchgear 10 350 397 (iii) Bus duct 58 150 200 (v) Power & Central Cable 35 150 200 (v) Misc Electrical equip - 85 120 125 900 1120 125 8 General facilities 45 70 (ii) Water Treatment Plant (iii) Chemical dozing Plant 95 122 (v) Misc C W Pumps & tanks 95 122	_4 P	lant & Machinery			
(11) Instrumentation - 225 340 (11) Instrumentation - 225 340 (11) Coal handling plant 398 555 585 (11) Insulation - - 222 2638 3545 3872 5 Erection Charges - - 22 2638 3545 3872 5 Erection Charges - - 22 2638 3545 3872 5 Erection Charges - - 22 2638 3545 3872 6 Spares (BHEL & OTHERS) 60 380 359 7 Electrical Equipment - 0 350 397 (11) Transformers 80 280 300 00 (11) Switchgear 10 350 397 (11) Bus duet - 35 150 200 (12) Misc Electrical equip - 85 120 125 900		(1) Boiler	940	1640	1750
(iv) Coal handling plant 398 555 585 (v) Insulation - - 22 2638 3545 3872 5 Erection Charges 322 355 424 6 Spares (BHEL & OTHERS) 60 380 359 7 Electrical Equipment 60 380 359 7 Electrical Equipment 60 350 397 (ii) Transformers 80 280 300 (iii) Switchgear 10 350 397 (iii) Bus duct 58 58 150 200 (v) Power & Central Cable 35 150 200 (v) Central Panel - 35 45 (vi) Misc Electrical equip - 85 120 125 900 1120 8 General facilities 45 70 (ii) Water Treatment Plant 45 70 (iii) Chemical dozing Plant 95 122 (v) Air conditioning 412	((11) T G	1300	1125	1175
(v) Insulation - - 22 2638 3545 3872 5 Erection Charges 322 355 424 6 Spares (BHEL & OTHERS) 60 380 359 7 Electrical Equipment (i) Transformers 80 280 300 (ii) Switchgear 10 350 397 (iii) Bus duct 58 (iv) Power & Central Cable 35 150 200 (v) Power & Central Cable 35 150 200 (v) Mise Electrical equip - 85 120 125 900 1120 8 General facilities (i) Water Treatment Plant 45 70 70 (ii) Chemical dozing Plant (iv) Mise C W Pumps & tanks 95 122	(1	111) Instrumentation	—	225	340
2638 3545 3872 5 Erection Charges BHE L Erection 322 355 424 6 Spares (BHEL & OTHERS) 60 380 359 7 Electrical Equipment 10 350 397 (ii) Transformers 80 280 300 (ii) Switchgear 10 350 397 (iii) Bus duct 55 150 200 (v) Power & Central Cable 35 150 200 (v) Ocentral Panel 35 45 (vi) Mise Electrical equip 85 120 125 900 1120 8 General facilities 45 70 (ii) Water Treatment Plant (iii) Chemical dozing Plant 95 122 (iv) Mise C W Pumps & tanks 95 122	(v) Coal handling plant	398	555	585
5 Erection Charges BHE L Erection other erection 322 355 424 6 Spares (BHEL & OTHERS) 60 380 359 7 Electrical Equipment 10 350 397 (ii) Switchgear 10 350 397 (iu) Bus duct 58 100 200 (iv) Power & Central Cable 35 150 200 (v) Central Panel 35 45 (vi) Mise Electrical equip 85 120 125 900 1120 125 8 General facilities 45 70 (i) Water Treatment Plant (ii) Chemical dozing Plant 95 122 (iv) Mise C W Pumps & tanks 95 122	((v) Insulation	_		22
BHJE L Erection other erection 322 355 424 6 Spares (BHEL & OTHERS) 60 380 359 7 Electrical Equipment (i) Transformers 80 280 300 (ii) Switchgear 10 350 397 (iii) Bus duct 58 (iv) Power & Central Cable 35 150 200 (v) Central Panel 35 120 8 General facilities (i) Fuel Oil tank (ii) Chemical dozing Plant (iv) Mise C W Pumps & tanks 95 122 			2638	3545	3872
other erection 500 424 6 Spares (BHEL & OTHERS) 60 380 359 7 Electrical Equipment 60 380 359 7 Electrical Equipment 80 280 300 (1) Transformers 80 280 300 (1) Switchgear 10 350 397 (11) Bus duct 58 50 200 (12) Power & Central Cable 35 150 200 (v) Power & Central Cable 35 150 200 (v) Central Panel 35 45 (vi) Misc Electrical equip 85 120 125 900 1120 8 General facilities 45 70 (ii) Water Treatment Plant (iii) Chemical dozing Plant 95 122 (v) Misc C W Pumps & tanks 95 122 (v) Au conditionung 95 122	5 E	rection Charges			
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(1) Transformers 80 280 300 (11) Switchgear 10 350 397 (11) Bus duct 58 58 58 (11) Power & Central Cable 35 150 200 (12) Power & Central Cable 35 150 200 (11) V Power & Central Cable 35 150 200 (12) Central Panel 35 45 (12) Misc Electrical equip 85 120 125 900 1120 8 General facilities 45 70 (11) Water Treatment Plant 45 70 (11) Water Treatment Plant 122 95 (12) Misc C W Pumps & tanks 95 122	6 S <u>I</u>	pares (BHEL & OTHERS)	60	380	359
(1) Switchgear 10 350 397 (11) Bus duct 58 (11) Bus duct 58 (11) Bus duct 58 (11) Power & Central Cable 35 150 (12) Power & Central Cable 35 150 (11) Power & Central Cable 35 150 (12) Power & Central Cable 35 150 (12) Power & Central Cable 35 150 (12) Power & Central Panel 35 (12) Misc Electrical equip 85 120 125 900 1120 8 General facilities 45 70 (11) Fuel Oil tank 45 70 (11) Water Treatment Plant 110 122 (11) Chemical dozing Plant 95 122 (12) Au conditioning 95 122	7 I	Electrical Equipment			
(iii) Bus duct58(iv) Power & Central Cable35150200(v) Central Panel3545(vi) Misc Electrical equip8512012590011208General facilities4570(ii) Fuel Oil tank4570(iii) Water Treatment Plant(iii) Chemical dozing Plant95122(v) Misc C W Pumps & tanks95122		(1) Transformers	80	280	300
 (iv) Power & Central Cable 35 150 200 (v) Central Panel 35 45 (vi) Misc Electrical equip 85 120 125 900 1120 8 General facilities (i)Fuel Oil tank 45 70 (ii) Water Treatment Plant (iii) Chemical dozing Plant (iv) Misc C W Pumps & tanks 95 122 (v) Air conditioning 	((11) Switchgear	10	350	397
(v) Central Panel-3545(vi) Misc Electrical equip-8512012590011208General facilities(i)Fuel Oil tank4570(u) Water Treatment Plant(ui) Chemical dozing Plant(iv) Misc C W Pumps & tanks95122(v) Au conditioning122	(m) Bus duct			58
 (vi) Misc Electrical equip <u>- 85 120</u> 125 900 1120 8 General facilities (i) Fuel Oil tank (i) Water Treatment Plant (ii) Chemical dozing Plant (iv) Misc C W Pumps & tanks 95 122 	(1	v) Power & Central Cable	35	150	200
125 900 1120 8 General facilities (1)Fuel Oil tank 45 70 (u) Water Treatment Plant (u) Chemical dozing Plant 95 122 (iv) Misc C W Pumps & tanks 95 122	(v) Central Panel		35	45
 8 General facilities (1)Fuel Oil tank (1)Fuel Oil tank (1) Water Treatment Plant (11) Chemical dozing Plant (11) Chemical dozing Plant (11) Misc C W Pumps & tanks (12) 95 122 	(v	n) Misc Electrical equip		85 -	120
(1)Fuel Oil tank4570(1) Water Treatment Plant(11) Chemical dozing Plant(11) Chemical dozing Plant(11) Mise C W Pumps & tanks95122(12) Au condutioning(12) Au condutioning			125	900	1120
 (11) Water Treatment Plant (11) Chemical dozing Plant (11) Misc C W Pumps & tanks 95 122 (12) Air conditioning 	8	General facilities			
 (11) Water Treatment Plant (111) Chemical dozing Plant (112) Misc C W Pumps & tanks (112) Air conditioning 		(1)Fuel Oil tank		45	70
(iv) Misc C W Pumps & tanks 95 122	(1	u) Water Treatment Plant			
(\mathbf{v}) Air conditioning	(11	11) Chemical dozing Plant			
(v) Air conditioning	(1	v) Misc CW Pumps & tanks		95	122
	(v) Air conditioning		10	

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102	(1) Steeprise in prices (11) Increase in rate of statutory levels
	(111) Sales Tax and Excise duty (1v) Insulation which was not provided originally has been
301	provided in revised proposal as safety measure
591	
20	
3766	
426	
299	Provision for 3/5 years requirement of spares had to be provided in the project.
313	(1) The original provision in the project was under estimated
401	(11) Many items of electrical equipment were provided -
52	
241_	(111) Steeprise_in the cost of electrical goods
45	(1v) Statutory increase in excise duty/sales tax
127	
1179	-

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1 2	3	4	5
(vi) Wire fighting system		5	45
(vii) Valves and Piping	400	10	125
(v111) Oil system		17	18
(1x) Air Compressei		3	18
(x) Works of facilities		25	30
(x1) Diesel Loco		80	82
(x11) Ash Handling		1 9 0	_ 200
(X111) EOT & Others crane	;	24	40
(xiv) Diesel generating set		10	15
(xv) Misc items			18
	400	494	813
9 Contingency			
Establishment Consulting Service	500	627	307
Audit & Accounts Charges	500	627	307
10 Receipts & recoveries	()18	(—)39	(—)8
	()18	()39	()8

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Abs	stract			
1	Preliminary Expenses on survey and investigation	44	125	230
2	Buildings	585	1413	1889
3	Plant & Machinery	2638	3545	3872
4	Erection Charges	322	355	427
5	Spares	60	380	350
6	Electrical Equipment	125	900	1120
7	General Facilities	400	494	813
8	Contigency and audit & Accounts & consulting services	500	627	30
9	Receipts & recoveries cost of cement	(—) 18	(—)39	(—)8
		4656	7800	900

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